

(1998) 10 DEL CK 0048
In the Delhi High Court
Case No : C.W. No. 3286 of 1997

H.L. Saini

APPELLANT

Vs

Delhi Development Authority

RESPONDENT

Date of Decision : 28-10-1998

Acts Referred:

Citation : (1999) 81 FLR 1007

Hon'ble Judges : K. Ramamoorthy, J

Bench : Single Bench

Advocate : Mr. S.K. Jain, for the Appellant; Ms. Anusuiya Salwan, for the Respondent

Judgement

K. Ramamoorthy, J.—The petitioner has filed the above writ petition challenging the issuance of the charge-sheet dated 26.07.1996 on the ground that there was a long delay and the petitioner would greatly be prejudiced if the respondent (DDA) is permitted to proceed further on the basis of the charge-sheet. The point raised by the petitioner is covered by the judgment of the Division Bench of this court and followed by me in D.P. Bambah Vs. Union of India and Others, .

2. Accordingly, the writ petition stands allowed. The charge-sheet dated 26.07.1996 is quashed. The petitioner shall be entitled to all the consequential benefits. There shall be no order as to costs.